especially upon our export and import i trade. Now with regard to the British entry into the European Common Market, which seems to be so certain, is the Finance Ministry in consultation with the British Government keeping in mind our viewpoint in regard to this

Statement re Devaluation

SHRI K. C. PANT: Yes, Sir.

SHRI A. G KULKARNI (Maharashtra) : Madam, may I impress upon the Government the need for taking a stand not to devalue our currency along with the English currency? There was recently a meeting with the Aid India Club and the World Bank. There is some ominous information that they are pressing our country to devalue our currency further. May I request the Government that they should be firm? At the same time, Madam, may I know from the Government what steps they are taking to have an aggressive export programme because our nascent industries as well as traditional items require further incentive? Will the Government take into consideration the necessity for aggressive export and further liberalisation of incentive scheme in this respect?

SHRI K. C. PANT: There is no pressure, Madam. So far as the second part of the question is concerned, I have already said that we are taking necessary steps.

SHRI AKBAR ALI KHAN (Andhra Pradesh): May I know, Madam, the link of the monetary system of the Commonwealth countries with the pound? Is it true that the currency of Pakistan and Ceylon is linked with the pound as much as ours?

SHRI K. C. PANT: Yes.

STATEMENT RE ESSENTIAL COM-MODITIES (SECOND AMENDMENT) **ORDINANCE, 1967**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-ANNASAHEB OPERATION (SHRI SHINDE): Madam, I beg to lay on the Table a statement

circumstances explaining the which necessitated immediate legislation by the Essential Commodities (Second Amendment) Ordinance, 1967. [Placed in Library. No. LT-1496/67.]

cf Pound Sterling

THE COTTON FABRICS (ADDI-TIONAL EXCISE DUTY) (REPEAL) **BILL, 1967**

SECRETARY: Madam, I lay a copy of the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967, as passed by the Lok Sabha. on the Table of the House.

MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CENTRAL INDUSTRIAL SECURITY FORCE BILL. 1966

SHRI M. P. BHARGAVA (Uttar Pradesh) Madam, I beg to move: -

"That the time appointed for the presentation of the Report of the Joint Committee of the Housees on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings, be extended up to the first day of the Sixtythird Session of the Rajya Sabha."

The question was proposed.

SHRI A. D. MANI (Madhya Pradesh) : Madam, I want to ask a point. Since there is delay in the presentation of the report of the Joint Committee does it mean that the opinions of the States on this subject are being ascertained or is there some other lag in the speedy working of the Committee?

THE DEPUTY CHAIRMAN: I can tell you that the first stage of the Bill is over, namely, the witnesses have been examined and we are waiting now to go through the Bill itself, and if in that course of period some State1! also send us their opinion, well and good.

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings, be extended up to the first day of the Sixtythird Session of the Rajya Sabha."

The motion was adopted.

THE DOCK WORKERS (REGULATION OF EMPLOYMENT) AMEND-MENT BILL, 1967

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL IIATHI): Madam, I beg to move for leave to introduce a Bill further to amerd the Dock Workers (Regulation of Employment) Act, 1948

The question was put and the motion was adopted.

SHRI JAISUKHLAL HATHI: Madam, I introduce the Bill.

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Madam, I beg to move

"That the Bill to provide that the operation of the economic system does rot result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices *ar.d* for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 45 Members—15 Members from this House, namely:—

- 1. Shrimati Violet Alva.
- 2. Shri K. V. Raghunatha Reddy.
- 3. Shri M. M. Dharia.
- 4. Shri Babubhai M Chinai.
- 5. Shri Arjun Arora.

- 6. Shri Awadheshwar Prasad Sinha
- 7. Shri Chandra Sekhar.
- 8. Shri R. K. Bhuwalka
- 9. Dr. Anup Singh.
- 10. Shri Gulam Nabi Uptoo.
- 11. Shri Niranjan Varma.
- 12. Shri M. Govinda Reddy.
- 13. Shri Dahyabhai V. Patel.
- 14. Shri K. Damodaran.
- 15. Shri B. N. Mandal.

and 30 Members of the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make); and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee".

Madam, the Bill seeks to provide that the economic system does not result in the concentration of economic power to the common detriment and to prohibit such monopolistic and restrictive trade practices as are prejudicial to public interest. Since the honourable Members will have opportunity to discuss each clause of the Bill, I do not want to take much of their valuable time by making a lengthy speech at this stage. I would, however, like to refer to some of the important provisions of the Bill.

As the House is aware, the Monopolies Inquiry Commission, which was set up on the 16th April 1964, submitted its report on 31st October, 3965. The recommendations of this Commission, as contained in their said report,